

# Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 980/91.

Date of Decision : 24.10.1991

--T.A.No--

Dr. A.Gopala Menon

Petitioner.

Dr. A.Gopala Menon,  
Party-in-person

Advocate for the  
petitioner (s)

Versus

Directorate of Manpower, Ministry of Home Affairs Respondent.  
Govt. of India, New Delhi & another

Shri N.V.Ramana,  
Addl. CGSC

Advocate for the  
Respondent (s)

## CORAM :

THE HON'BLE MR. R.Balasubramanian : Member(Admn)

THE HON'BLE MR. T.Chandra Sekhar Reddy : Member(Jud1)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4  
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

HRBS  
M(A).

HTCSR  
M(J).

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.980/91.

Date of Judgment 24-10-91:

Dr. A.Gopala Menon

.. Applicant

Vs.

1. Directorate of Manpower,  
Ministry of Home Affairs,  
Govt. of India, New Delhi.

2. Director-General,  
C.S.I.R. Society &  
Chairman & Controlling Officer,  
C.S.I.R. Pool Scheme Division  
for Scientific & Technical  
Personnel, PUSA, NPL Complex,  
New Delhi-12. .. Respondents

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Counsel for the Applicant : Dr. A.Gopala Menon,  
Party-in-person.

Counsel for the Respondents : Shri N.V.Ramana,  
Addl. CGSC

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CORAM:

Hon'ble Shri R.Balasubramanian : Member(Admn)

Hon'ble Shri T.Chandra Sekhar Reddy : Member(Judl)

I Judgment as per Hon'ble Shri R.Balasubramanian,  
Member(Admn) I.

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This application has been filed by Dr. A.Gopala Menon  
against the Directorate of Manpower, Ministry of Home  
Affairs, Govt. of India, New Delhi & another under section 19  
of the Administrative Tribunals Act, 1985.

2. This application came up for admission on 21.10.91.

On a scrutiny it is seen

(a) that the applicant has not clearly spelt out what his  
grievance is. In the prayer, he wants the Tribunal to uphold  
the Govt. of India memorandum dated 14.10.58 and strike down  
the Scientist Pool Scheme formulated by the C.S.I.R.

New Delhi. He has not made out any clear case as to how the  
Govt. of India memorandum dated 14.10.58 is favourable

to him, while the Scientist Pool Scheme which he wants to be quashed has hurt him.

(b) if the letter dated 8.2.90 from the C.S.I.R. (A.3) is taken as the impugned order, then the application is badly hit by limitation.

(c) it is seen from the letter dated 7.3.90 (A.4) that a similar case filed by the applicant had already been dismissed by this Tribunal.

¶. We have seen the judgment dated 9.8.88 in O.A.No.710/87. In that, the applicant had made out a similar prayer. Observing that neither the resolution vide Govt. of India memorandum dated 14.10.58 nor the regulations give him any right as prayed for, the O.A. was dismissed. Thus, the application is hit by res judicata also.

¶.3) For the above reasons, the application is summarily rejected.

R.Balasubramanian  
( R.Balasubramanian )  
Member(Admn).

T.C.Sekhar Reddy  
( T.C.Sekhar Reddy )  
Member(Judl).

Dated: 24<sup>th</sup> October, 1991.

S.25/10/91  
Deputy Registrar (S).

To

- i. 1. The Directorate of Manpower, Ministry of Home Affairs, Govt. of India, New Delhi.
2. The Director-General, C.S.I.R. Society & Chairman & Controlling Officer, C.S.I.R. Pool Scheme Division, for Scientific & Technical Personnel, PUSA, NPL Complex, New Delhi-12.
3. One copy to Mr. A.Gopala Menon, Party-in-person, R/O B-37, Vigyanpuri, Hyderabad- 44.
4. One copy to Mr.N.V.Ramana, Addl. CGSC. CAT.Hyd.
5. One spare copy.

pvm

2nd floor 25/10/91